

HIGH COURT OF DELHI, NEW DELHI  
(Gazette II-A Branch)

13  
02/09/24

5249-5262  
No. \_\_\_\_\_/DHC/Gaz.II-A/G-10/2024

Date: 31/8/2024

To,

1. The Pr. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Pr. District & Sessions Judge, South District, Saket Courts, Delhi.
3. The Pr. District & Sessions Judge; East District, Karkardooma Courts, Delhi
4. The Pr. District & Sessions Judge, South-West Distt., Dwarka Courts, Delhi
5. The Pr. District & Sessions Judge, Shahdara District, Kkd Courts, Delhi.
6. The Pr. District & Sessions Judge, South-East District, Saket, Delhi.
- ✓ 7. The Pr. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
8. The Pr. District & Sessions Judge, New Delhi Distt, Patiala House Courts.
9. The Pr. District & Sessions Judge, North-West District, Rohini Courts, Delhi
10. The Pr. District & Sessions Judge, North District, Rohini Courts, Delhi.
11. The Pr. District & Sessions Judge-cum-special Judge (PC Act) (CBI),  
Rouse Avenue Courts Complex, New Delhi.
12. The Pr. District & Sessions Judge, North-East District, Kkd Courts, Delhi.
13. The Pr. Judge, Family Courts (HQ), Dwarka, Delhi.
14. The Director, Delhi Judicial Academy, Dwarka, Delhi.

Sub: Regarding Casual Leave balance while forwarding EOL applications.

Sir/Madam,

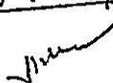
In continuation of this Court's letter No. 2168-2181/DHC/Gaz.II-A/G-10/2024 dated 04.04.2024 (copy enclosed), I am directed to inform you that on the recommendations of the Hon'ble Welfare Committee, Hon'ble the Acting Chief Justice has been further pleased to direct that while forwarding the Extraordinary Leave applications of Judicial Officer(s) to this Court, the Casual Leave balance lying at their credit be also mentioned in the forwarding letter.

Yours sincerely,



(Mukesh Gupta)  
Deputy Registrar (Gaz. II-A)  
For Registrar General

Encl: As above

OTC/Judl-west  


PD 285 (west)  
02/09/2024

Cont...pg.2

Endst. No. \_\_\_\_\_/DHC/Gaz.II-A/G-10/2024 Date:

Copy forwarded for information to:

- (1) The AOJ (Gaz. I-A)
- (2) The AOJ (Gaz. I-B)
- (3) The AOJ (Gaz. II-B)

  
(Sunil Singh Negi)  
Assistant Registrar (Gaz. II-A)

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS : DELHI**

No. 27634-27705/Leave/Gaz./PDJ West/2024

Dated, Delhi the 03/9/24

Copy forwarded for information and necessary compliance to :-

1. All the Judicial Officers of West District, Tis Hazari Courts, Delhi.
2. For uploading on LAYERS.
3. For uploading on Centralized Website through LAYERS.

  
(Hemani Malhotra)  
Officer In-Charge, Judicial Branch/  
DJ (Commercial Court)-02 (West)

HIGH COURT OF DELHI, NEW DELHI

(Gazette II-A Branch)

2168-2181  
No. \_\_\_\_\_/DHC/Gaz.II-A/G-10/2024

Date: 04/04/2024.

To

1. The Pr. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Pr. District & Sessions Judge, South Distt., Saket Courts, Delhi.
3. The Pr. District & Sessions Judge, East Distt., KKD Courts, Delhi.
4. The Pr. District & Sessions Judge, South-West Distt., Dwarka Courts, Delhi.
5. The Pr. District & Sessions Judge, Shahdara Distt., Kkd Courts, Delhi.
6. The Pr. District & Sessions Judge, South-East Distt., Saket, Delhi.
7. The Pr. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
8. The Pr. District & Sessions Judge, New Delhi Distt, Patiala House Courts.
9. The Pr. District & Sessions Judge, North-West Distt., Rohini Courts, Delhi.
10. The Pr. District & Sessions Judge, North Distt., Rohini Courts, Delhi.
11. The Pr. District & Sessions Judge-cum-special Judge (PC Act) (CBI),  
Rouse Avenue Courts Complex, New Delhi.
12. The Pr. District & Sessions Judge, North-East Distt., Kkd Courts, Delhi.
13. The Pr. Judge, Family Courts (HQ), Dwarka, Delhi.
14. The Director, Delhi Judicial Academy, Dwarka, Delhi.

**Sub: Timely submission of application for grant of Extra Ordinary Leave.**

Sir/Madam,

I am directed to inform you that Hon'ble Welfare Committee of this Court has observed that the Judicial Officers often apply for grant of Extra Ordinary Leaves at a very short notice or submit their applications belatedly or in some cases such applications are forwarded to this Court by their respective Supervisory Authorities very late and the judicial officers proceed on leave without getting the same sanctioned by this Court.

The Hon'ble Committee has taken a serious view of the matter. Accordingly, Hon'ble the Acting Chief Justice, on the recommendation of the Hon'ble Committee has been pleased to direct that the applications for Extra Ordinary Leave be submitted and forwarded to this Court well in advance, except in case of any medical or other emergency, and the delay, if any, should be accordingly explained in the application as well as in the forwarding letter.

Yours sincerely,



(Mukesh Gupta)

Deputy Registrar (Gaz. II-A)  
For Registrar General

2182-2184  
Endst. No. \_\_\_\_\_/DHC/Gaz:II-A/G-10/2024

Date: 04/04/2024.

Copy forwarded for information to:

- (1) The AOJ (Gaz. I-A)
- (2) The AOJ (Gaz. I-B)
- (3) The AOJ (Gaz. II-B)



(Deepak Kumar)  
Admn. Officer Judl. (Gaz. II-A)